## [श्री शिव चन्द्र झा]

से। तो ये 6-7 मेम्बर इसमें जरूर रहें इस तरह का इसमें प्रावधान होना चाहिए। इस तरह होने से जनता की प्रावाज थोड़ा बहुत वहां रह सकतो है।

दूसरी बात, इस विधेयक को लाकर सरकार यह साबित कर रही है कि किस तरह से ग्राहिस्ता-ग्राहिस्ता फैडरल स्ट्रक्चर जो हमारा है उसको खत्म करना चाहते हैं। य्निटी फार ग्रासाम समस्या को जिस रूप में यह सरकार इंग ग्रान कर रही है उधसे साफ होता है कि यह सरकार डेमोकेटिक नाम्सं को खत्म करने का रास्ता बना रही है। आसाम के लिए कितने दिनों हम कानुन बनाते रहेंगे, यह सोचने की बात है। तो इस समस्या का हल करने के लिए , यह कोई टेक्नीकल बात नहीं है, कोई इस तरहकासवाल नहीं है, जनता की समस्यात्रीं को हल करने मैं देरी करके अराप जनता को ही दुखी नहीं करते हैं बल्कि सारा जो श्राप का फैडरल स्टब्चर 🕏 उस पर भो श्राप कुठाराघात कर रहे हैं। मतलव आपगोडेड होते हैं। You want to give authoritarian system and what is called dictatorial system. इसलिए कम से कम इन सब बातों को महेनजर रखते हुए भ्राप इस बिल को पेश करें ग्रीर राज्य सभा के सदस्य जो श्रासाम के हैं उनको जरूर श्राप इसमें श⊹मिल करें

SHRI YOGENDRA MAKWANA: There is nothing new in the Bill which I am introducing in Parliament. Sir, article 357(1)(a) of the Constitution provided for delegation of powers to the President by Parliament, and, therefore, I have brought this Bill.

In the Bill there is a provision to appoint a committee also of 45 Members: 13 from this House and 30 from

the Lok Sabha which will exercise the control of Parliament. After that this committee of both the Houses of Parliament will virtually exercise the control of Parliament. So, there is nothing wrong.

MR. DEPUTY CHAIRMAN: Right. I shall put the question. The question is:

"That leave be granted to introduce a Bill to confer on the President the power of Legislature of the State of Assam to make laws." The motion was adopted.

SHRI YOGENDRA MAKWANA: Sir, I introduce the Bill.

#### THE VICTORIA MEMORIAL (AM-ENDMENT) BILL, 1981—contd.

MR. DEPUTY CHAIRMAN: Now we shall take up the further consideration of the Victoria Memorial (Amendment) Bill, 1981. Shrimati Alva.

SHRIMATI MARGARET ALVA (Karnataka): Mr. Deputy Chairman, Sir, the Victoria Memorial (Amendment) Bill which is before us is certainly not a controversial measure. It seeks to give sanction to certain rules which the Subordinate Legislation Committee has suggested and perhaps makes some supercial changes here and there. Therefore, this certainly is not a question for us for detailed discussion.

I was going through the debate in the other House on this question. There have been suggestions made that the name of this monument should be changed. Well, I for one do not believe that we can in any way erase a part of the history of this country. The British rule is a part and parcel of the Indian history, and we cannot in any way think of changing it by changing the name of the monument or removing statues from public places and putting them far away to put

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them out o your memory. On the other hand, I think itis very necessary \_ for us to have these aspects preserved for the future generations to know what we went through.

I believe that the scheme for the expansion of the Victoria Memorial should be undertaken, and new chapters of history of liberation during that period should be added. It is now being suggested that it should be a period museum covering the from 1700 to 1900. Glorious chapters of the freedom struggle should be added so that the museum gives both the sides of the history during that period. Sir, looking at this Bill, I for one feel that there is provision for too many ex-officio members on committees; I am speaking about the Victoria Memorial Committee. I mean, you have High Court judges, you have this one and that one. It makes no sense. This is an age of specialisation. If you really want to preserve what we have and present it in the proper fashion, I think the time has come when you should have experts on these committees. It is not politicians and retired judges and people have got to be rehabilitated somewhere, who ought to be put on these committees. Therefore, I make a request that you may review the policy as far as these committees go so that you really have people who can contribute something to the upkeep these museums.

There is a provision here that a member of the committee may absent himself and permit somebody else to represent him on the committee. Now, what sense does it make? If a member cannot attend a meetings of the committee, he is authorised to his P.A. or nominate somebody else to attend the meeting on his behalf? If he is not interested, he should just resign, and you should put the right kind of people who are interested.

I want to say, Sir, that I visited the Victoria Memorial just a year ago and I must say that I was really very sorry at the state of affairs of the museum itself. The building is beautiful, but the way the historic items are kept there, the dust, the sense of neglect which prevails all around-inside museum, is something which would make any art-lover feel ashamed of the way in which the memorial maintained. We are now planning to impose some kind of a cess or fee. I would say, charge something, but make sure that what you charge really goes to the preservation and the upkeep of these items which we have. We have a treasure-house actually in this country of historical monuments and various other items. But I think we just do not know how to preserve or look after them.

as the staff is concerned, As yar there is a provision also here for certain amendment to their service rules and so on. I may say one thing generally of the staff of all museums because no matter which committee I am on, I make it a point to visit the museum and the local monuments as part of the tour. I have found in the Victoria Memorial the staff to be most lethargic, unhelpful and uninterested in either the visitors or the children or anybody around, leave alone guiding them. They are not interested even in being in their uniforms. Many of them were without their uniforms at the Victoria Memorial. I would, therefore, suggest that we think terms of an all-India service for our museums so that people properly trained, properly groomed and perly chosen for this particular job are put in charge of these museums.

Sir, I would ask the Government whether there is any provision for a protection force for our ancient items, our art objects and other things. You have the Railway Protection Force. you have this force and that force. I want to know whether we have similar specialised agency for the protection of our museums. Besides some are officer who checks up some con[Shrimati Margaret Alva]

signment in the customs if there is a complaint, by and large, the best treasures of this country are being smuggled out and sold in the international market without any kind of control or any kind of effort to stop it or to see where these gangs operate because most often they operate... (Time-bell rings.) I have not taken even three minutes.

MR. DEPUTY CHAIRMAN; Five minutes.

SHRIMATI MARGARET ALVA: Eight minutes I have.

MR. DEPUTY CHAIRMAN: Total four minutes. One minute you have already taken.

SHRIMATI MARGARET ALVA: Let me not waste any time. Please give me two more minutes. I have to make a few important points. would, therefore, ask whether the Government has any agency by which this collusion between the ment, very often the Customs, international gangs, is stopped and the smuggling is put an end to. It is a known fact in Hyderabad about the Salar Jung Museum that each year you go back to it, you find more objects missing, and it is said replaced. many of them have been The originals have gone and been replaced by models made India just to look alike because nobody is any the wiser for it. I know you have rung the bell. Here is a report which has come about stripping Goa of its antiques. Here they point out that though the book value of the missing objects is Rs. 42,000, it is not even 20 per cent of their value in the international antiques market. These items were taken out of them museum and than they went to a handicrafts centre and then to an office in Government and finally they appeared. And nobody has been able to trace them as yet. Nobody knows where they have gone. In view of this I would like to ask again what the Budgetary provision is for museums and upkeep of this ancient monument in the country. Is that provision even 0.1 per cent of your Budget for education and culture? This is one thing which requires much attention and something more should be done.

There is one more report to which I would also draw the attention of the Minister who is here, which came yesterday, about the Bhilwara temple and the renovation which is going on. There art lovers themselves have protested that the way in which renovation and cleaning is going on, the very objects of art being destroyed even within the country. There are various other points which one could make... (Time-bell rings) Please let me at least conclude. There is enough time and there is hardly anyone speaking on this . . .

MR. DEPUTY CHAIRMAN: You have already taken about eight minutes.

SHRIMATI MARGARET ALVA: I am concluding in one minute. I am not raising any controversy. I am only making a suggestion.

The question of the way in which the foreign museums compared to India are maintained—the lighting, the airconditioning and even the question of temperature for preserving the objects which is very, very important—is something which we have neglected.

I would like to ask finally that some effort be made to see that school children are taken to national museums as part of their curriculum, history and so on, so that there is more contact between the past and the future generations. Thank you.

डा० ६६० प्रताप सिंह (उत्तर प्रदेश):
ग्रादरणीय उपसभापित महोदय, ग्रापका
में हृदय से ग्राभारी हूं कि जो ग्रापने गुझकों
विक्टोरिया स्मारक संगोधन विधेयक,
सन् 1981 पर भूपने विचार प्रकट करने
का ग्रवसर दिना है। मैं उसका समर्थन
करने को खड़ा हुआ। हूं।

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श्रोमन्, मैं सर्वप्रथम भारत की महान प्रधान मंत्री श्रीमती इंदिरा गांधी को इस बात के लिए बधाई देना चाहता ह कि जो उन्होंने सौम्यता स्रीर सौजन्यता की देवी श्रीमती शीला कौल जी को शिक्षा मंत्रालय का कार्यभार सौंपा है। मैं श्रोमती शीला कौल जी को इस बात के लिए बधाई देना चाहता हूं कि वे अपने कर्तव्य का निष्ठापूर्वकर निर्वहन कर रही हैं।

श्रीमन्, हमारी विदुषी शिक्षा मंत्री महोदया ने इस बात पर विस्तार पूर्वक प्रकाश डाला है कि किन परिस्थितियों, में किन कारणों से यह विधेयक प्रस्त्त किया गया है। श्रीमन्, सूर्य के प्रकाश में यदि किसी पक्षी विशेष को कोई वस्तु विशेष न दिखाई ५ड़े तो इसमें सूर्य का क्या दोष ? इसी प्रकार से यदि शिक्षा मंत्री महोदया के स्पष्टीकरण के बावजुद भी विरोधी दल के सम्मानित सदस्यों को स्पष्टीकरण न मिले तो इसमे शिक्षा मंती जीका क्या दोष है . . . (ब्यवधान)

श्री रामकृष्य हेगडे (कर्णाटक): स्पन्टी-करण या ग्रस्पब्टीकरण ।

श्रीमती मार्गेट ग्राल्वा: विरोध किसने किया है ... (व्यवधान)..

श्री उपसभापति : उनको सुनिये, उनको बोलने दीजिए।

श्री राम कृष्ण हो गड़े : ग्रपने टैवस्ट में थोड़। साचेंज करें, परिवर्तन करे ... (व्यवधान)

श्री उपसभापति : उनको बोलने दीजिए।

डा॰ रुद्र प्रताप सिंह: मान्यवर, जितना व्यवधान मेरे बोलने में किया जा रहा है, में ग्रापसे प्रत्रोध करूंगा कि मेरे समय से उसको कटौती न की जाय।

श्रीमन्, कुछ सम्मानित सदस्यों ने संशोधन में कहा है कि इसका नाम कस्तूरबा स्मारक संशोधन विधेयक रखा जाये, दूसरे सम्मानित सदस्य ने चाहा है कि इसका नाम नेताजी सुभाष चन्द्र बोस स्मारक रखा जाये . . मैं सम्मानित सदस्यों की भावना का ग्रादर करता हूं परन्तु मैं उन्हें बताना चाहता हूं कि हमारी दल, हमारी सरकार दोनों इन महान विभृतियों का पूर्ण रूप से सम्मान करती है, परन्तु नामों के इस प्रकार का परिवर्तन करके उन्हें अपमानित नहीं करना चाहर्ताः ।

श्रीमन्, व्यक्तिगत रूप से मैं नाम के परिवर्तन के पक्ष में नहीं हूं। विक्टोरिया स्मारक भारत के इतिहास में एक पढठ है। इतिहास में अनेक ऐसे पृष्ठ हैं जो हमारे राष्ट्र के मान-सम्मान, प्रतिष्ठा के अनुकल नहीं हैं परन्तु वे सब सत्य हैं। विक्टोरिया स्मारक राष्ट्र के नागरिकों के लिए एक प्रकार से इस बात की प्रेरणा देता है कि किस प्रकार से हमने दास्ता की बेडियों को तोड़ा है। श्रीमन्, मुझको इस बात का द्ख है कि भारत के विरोधी दल रचनात्मक विरोध न करके विरोध केवल विरोध केलिए करते है। ग्रभी थोड़े समय पूर्व इसी सदन के सम्मानित नेता श्री रामेश्वर सिंह जी ने अपने भाषण का जब शुभारम्भ किया तो मुझे ऐस। लगा कि स्राज वे स्रपने चरित्र सीर स्वभाव के प्रतिकृल एक ऊंचा भाषण करने जा रहे हैं। ५रन्तु उन्होंने ग्रयभे भाषण मे जिस प्रकार एक सम्माननीय महिला विधायक के संबंध में कटाक्ष किया. मूझे दुख के साथ कहना ५ड़ता है कि वेग्रयना स्तर नहीं छोड़ पाए।

## [डा॰ रुद्र प्रताप सिंह]

श्रीमन्, इस विधेयक में जब सम्मानतीय सदस्यों को विरोध के नतम पर विरोध करने को कुछ भी नहीं प्रान्त हुमा तो उन्होंने यह सुझाव दिया कि इसके नाम में परिवर्तन कर दिया जाए। इस संबंध में केवल इतना कहना चाहता हूं कि उनका यह स्वाभाव उनकी मनोवृत्ति का परिचायक है। श्रीमन्, मैं इसका उदाहरण देता हूं। 1977 में जब उत्तर प्रदेश में जनता पार्टी का शासन हुमा था; उससे पूर्व लखनऊ में एक इन्दिरा नगर बसाया गया था। तो जब जनता पार्टी सत्ता में ग्राई तो इन्दिरा नगर का बदल कर राम सागर मिश्र नगर कर दिया।

श्री राम कृष्ण हाडे: क्योंक इंन्दिरा गांधी ने स्रपनी स्वीकृति नहीं दीयी।

डा० रह प्रताप सिंह: उसके पूर्व एक इन्दिरा जलसेतू की स्थापना की गई थी । जब जनता पार्टी सत्ता ग्राई, तो उसका नाम गोमती जलसेतू कर दिया गया। यह उनके चरित्र का परि-चायक है जो यह सदैव करते रहे हैं।

मान्यवर, भ्राप जानते हैं कि जो कोई नाम का काम नहीं कर पाते, वे केवल नाम में परिवर्तन का काम करते हैं, यह दशा है इन सोगों की . . . (ब्यवधान)

श्री सैयव शाहाबद्दीन (बिहार) : श्रीमन्, मैं जानना चाहता हूं कि पंडित जी के जमाने में किसी जिन्दा व्यक्ति के नाम पर किसी चीज का नाम रखा गया था?

श्री उपसभापति । ध्रन्छा, ग्राप चलिए। छोड़िये . . . (व्यवधान) . . .

डा० रुद्र प्रसाप सिंह: यदि वास्तव में विराधी दल के यह नेतागण विक्टो-रिया स्मारक का नाम कस्तूरका के नाम से या नेता जी के नाम से परिवर्तित करना चहिते थे तो मैं इनसे पूछना चाहता हूं कि जब 1977 में भारत की महान जनता ने इनको सस्ता में बिठाया था तब इनको इस बात का ध्यान क्यों नहीं आया कि विक्टोरिया स्मारक का नाम कस्तूरबा के नाम से या नेता जो के नाम से करें। मगर उस समय उनको इस बात का ध्यान नहीं आया और अब जब वे सस्ता में नहीं हैं तब उन को इस बात का ध्यान आ रहा है ... (व्यवधान)...

श्री उपसभापति । उनको बोलने दोजिए । समय बहुत कम है। एक घंटे में पास करना है। ।

श्रीमती हामिदा हबीबुल्लह (उत्तर प्रदेश): बहुत अच्छा बोल रहे हैं। बोलते जाइए । सच बातें बोल रहे हैं।

डा॰ रद्र प्रताप सिंह : माम्यवर, मैं विरोधी दल के नेताम्रों की समानित सदन का समय नष्ट नहीं करना चाहता हूं। मैं केवल इतना कह कर श्रपनी बात को समाप्त करूंगा कि सम्मानित सदस्यों ने जो नाम में परिवर्तन करने का सुझाव दिया है वह राजनीति से प्रेरित है; उस पर ध्यान नहीं दिया जाना चाहिए,श्रीर शंत में मैं पुन: भारत की महान प्रधान मंत्री श्रीमती इन्दिरा गांधी को, म्रादरणीय शिक्षा मंत्री जी को, उनके शिक्षा मंत्रालय को इस बात के लिए बधाई देता हुं कि शिक्षा के क्षेत्र मे एक सराहतीय कार्य कर रहे है श्रीर में श्राशा करता हुं इस पंचवर्षीय योजना में इतना काम होगा जितना कि पिछली किसी पंचवर्षीय योजना में नहीं हुग्रा है। इन शब्दों के साथ मैं इस विधेयक का समर्थन करता हूं।

MR. DEPUTY CHAIRMAN: Now, Mr. Harekrushna Mallick, Only four minutes.

SHRI HAREKRUSHNA MALLICK (Orissa): How many minutes?

MR. DEPUTY CHAIRMAN: Only four minutes.

SHRIMATI MARGARET ALVA: What is this, Sir? Only four minutes?

MR. DEPUTY CHAIRMAN: What can I do? Only one hour has been allotted for all the Members. I have no powers.

SHRIMATI MARGARET ALVA: More time is given to other things than to this serious debate.

MR. DEPUTY CHAIRMAN: Nobody is interested in serious matters. All right. Now, Mr. Mallick

SHRI HAREKRUSHNA MALLICK: Sir, I would like to make one thing clear. I shall be speaking undisturbed. whatever may be the number minutes allotted to me. The second thing is that I will be making a few preliminary remarks. You are giving this very little attention in Parliament and we do not want to be to it. This is an important matter. Sir, as one of the honourable Members has said, those persons who are in charge of these things are playing the mischief and they play their role and if we leave this undebated. then it means that we are also a party to it. On that score also I have to speak more about this; otherwise, will walk out in protest and I will not speak also. I say this because this is a very gerious matter.

Coming to the subject, I would only like to say that this is actually the time when we should repeal the original Act of 1903 because our Parliament started much after that. So, the original Act should be repealed and a new one enacted. And, Sir, whatever name we may give to these monuments, we should see that these monuments are looked after as our own property. So, here there is no meaning in perpetuating a chapter of history by having this name which reminds us of the fact that so and so was the queen or empress of India. That

time is already over and I am particularly mentioning this because, had every hope, when we got freedom with our satyagraha ahinsa, etc., that the Britishers would be friendly to us and that was why thejoined Commonwealth. But things have proved otherwise. They are treating us as Blacks only and they talk in terms of Blacks and Whites only and this they have demonstrated recently in London. Therefore, we should not perpetute their memory in this country should not have anything which tends to perpetuate the memory of their rule in this country. We are proud of the fact that we are all black and we are a country of Blacks. We have to renew or renovate everything as we please and we are not obliged to please anybody outside the country. We should see that our monuments are looked after well. Here I will not blame this person or that person, this Government or that Gövernment. Our party was also in power. What I say is that there is no sense in carrying the "Crown" still with us as an ornament. I am sorry to say here that I have heard in Parliament that we are getting some envelopes and letters "Crown", "Crown with words like Office", etc. I wonder why this legacy should be continued in this country. Whatever happened after 1947 should be retained. (Interruptions).

SHRI RAMAKRISHNA HEGDL: What he means is that there should be uncrowned queens!

SHRI HAREKRUSHNA MALLICK: We should see that these monuments are properly looked after and there is no sense in just changing the names also. As an honourable Member has said, the members are no members and it is said that the Governor can send somebody in his place. How can a Governor send somebody in his place? Well, if it is the lady Governor or the spouse of the Governor, it is all right. But can he send the secretary or some other officials?

SHRIMATI MARGARET ALVA: Sir, on a point of order. A Governor's wife is not a lady Governor. She may be called a governess.

MR. DEPUTY CHAIRMAN: That is still worse.

SHRI HAREKRUSHNA MALLICK: I do not know how this is allowed. We can also send somebody else as a Therefore, responsibility nominee. must be fixed. It is a national monument. Every State must have a say in it. This is a part of history. As we have an English Centre in Hyderabad, here also, we can have a History Centre where people can do research and publication etc. This museum aspect of it should be manned by technocrats. We have to see how far we can manage it so that the whole country can claim a share in it and feel that this is a monument which belongs to all of us. The foreign tourists should get all guidance. I do not bother about the name. But it must be Indianised totally. It cannot be perpetuated as a so-called tourist spot in its present form.

श्री प्यारे लाल खंडेलवाल (मध्य प्रदेश): उपनगापति जी, जो यह विधेयक लाया गया है यह बहुत बड़ा विधेयक नहीं है, बात भो ऐसो नहीं है जिप के बारे में बंहा कुछ हड़ा नायो, लेकिन जब पह विधेयक लाया हो गया है, तब इव निवार माननीय मंत्री जी करना च।हिए कि देश के ग्रन्दर श्रनेक स्मारत है, पूराने अवशेष है, इन सारे स्मारकों स्रोर स्रशोषों के संबंध में सरकार को कोई नोति बने और उनको रक्षा को दर्णट में सरहार कोई विशेष प्रयत्न करे ग्रीर अयात दे --इसको चिन्ता अवस्य को जानो चाहिए। देग के अनेक इनाकों में पूराने अवशोष हैं और रोज समाचारपत्नों में यह पढ़ा जाता है, सरकार के पास भी रिपोर्ट है कि ऐसे प्राने स्थानों से पुरानो मृतियां चोरो । जातो

विदेश जाती हैं, स्मगलिंग होती हैं श्रीर बाहर ले जा कर वह बेची जाती हैं। सरकार को इस बात की चिन्ता करनी चाहिए कि यहां की पूरानी चीजें इस प्रकार चोरी होकर बाहर न जायें। उन की सुरक्षा का पूरा इन्तजाम किया जाए । इसी प्रकार जो स्मारक हैं उन की सुरक्षा ग्रौर बचाव की दृष्टि से सरकार को इस बात की चिन्ता करनी चाहिए कि उन की सुरक्षा की पूरी व्यवस्था करे। भ्रभी उन की हालत बहुत खराब है, न कोई देखने वाला है, न कोई व्यवस्था करने वाला है, न किसी प्रकार इन्तजाम है । वह विदेशी यातियों को स्राकिषत करने का स्थान हो सकता है, उसके माध्यम से फारेन एक्सचेंज कमा सकते हैं। ऐसे पूराने स्थानों की व्यवस्था ठीक ढंग से की जाये।

दूसरी वात । यह विधेयक लाया गया है तो मुझे आश्चर्य लगता है कि माननीय मंत्री जी के ख्याल में यह बात क्यों नहीं ग्रायी कि श्राखिरकार ये विदेशी नाम कब तक हिन्दुस्तान मे चलते रहेंगे। येगुलामी के निशान हैं। एक माननीय सदस्य ने यह भी कहा कि वह बड़े उदार हैं, कभी नाम नहीं बदलते, नाम चलते रहना देना चाहिए । मैं उन को याद दिलाना चाहता हूं कि पिछले तीस वर्षों में श्रंग्रेजों के समय में रखेगए नाम श्रौर प्रतिमायें हटायी गयीं, स्नाप के दल की सरकार ने हटायीं , श्रौर किसी ने नहीं । मैं चाहता हं कि प्राने अवशेष जो गुलामी के हैं वे हटने चाहिएं ग्रौर निश्चित रूप से विक्टोरिया का जो नाम है उस को हटा कर देश की श्राजादी की लड़ाई में भाग लेने वाले किसी भी महान पुरुष का नाम रखिमे, मुझे कोई ग्रापत्ति नहीं होगी। परन्तु यह नाम हटना चाहिए जो गुलामी का अवशेष है। आप को सुन कर आश्चर्य होगा कि विक्टोरिया मैं मीरियल के मेन-गेट

पर एक मूर्ति लगी हुई है स्रौर यह विक्टो-रिया की मूर्ति है। उस में वह एक नंगे बच्चे को, छोटे बच्चे को गोद में लिये हुए हैं। जब गाइड से पूछा जाता है कि किस लिए लगायी गयी है तो गाइड बताता है नंगे-भूखे हिन्दुस्तान की महारानी विक्टो-रिया ने गोद में लिया है, उसका यह प्रतीक है।

श्रीमती मार्ग्रेट श्राल्वाः गाइड्स को ट्रेनिंग देदीजिये ।

श्री प्यारे लाल खंडेलवाल: दर्शकों में यह भावना पैदा करना चाहते हैं कि हिन्दुस्तान कैसा है श्रीर महारानी विक्टोरिया ने उसको गोद मे लिया है। मैं समझता हूं कि इस प्रकार की प्रतिमा श्रीर मृतियां श्रीर इस प्रकार का नाम दोनों को वहां से हटाना जरूरी है। श्राप नाम कौन सा रखें यह दूमरी बात है। (व्यवधान)

श्री उपसभापति : म्तियां नहीं, गाइड हटाइये ।

श्री प्यारे लाल खंडेलवाल: नाम भी हटाइये श्रीर प्रतिमा भी हटाइये यह मैं चाहता ह ।

MR. DEPUTY CHAIRMAN: That will do.

SHRIMATI MARGARET ALVA: There is misguiding by the guide.

श्री प्यारे लाल खंडेलवाल : वह मेन गाइड है। तो मैं समझता हूं कि माननीय मंत्री जो मेरी बात पर ध्यान देंगे श्रौर माननीय सदस्यों की भावना को ध्यान में रखं कर इसके नाम को श्रवश्य परिवर्तित करेंगे। इतना ही कह कर मैं श्रानो बात समाप्त करता हूं।

श्री उपामानि : शाही जी तीन गमनर हैं। जन्दी समाप्त करिये। श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश): स्राप कहते है कि तीन मिनट हैं। तीन मिनट में मैं क्या बीलूंगा।

श्री उपसभापति : ग्राप तो विद्वान ग्रादमी है । गागर में सागर भर सकते हैं ।

श्री नागेश्वर प्रसाद शाही : मैं दोतीन बातें ही कहूंगा ।

[इस समय उपसभाध्यक्ष (डा॰ रफीक जकरीया) पीठासीन हुए]

हमे महारानियों से ग्रव मुहब्बत नहीं है तो उनके ही क्यों मुहब्बत हो । हम ने अपने देश के महाराजाओं ग्रौर महारानियों को समाप्त कर दिया ग्रौर यहां हम ने उन का प्रीवी पर्स बंद किर दिया यही कह कर कि हम को महाराजा भ्रीर महारानियां नहीं चाहिएं। तो मेरी समझ में यह बात नहीं म्राती कि म्रपने देश के महाराजाग्रों ग्रौर महारानियों से तो हम ने नफरत की ग्रीर इन ग्रंग्रेज महा-रानियों से हम को मुहब्बत क्यों है। यह बात मेरी समझ में नही आती । श्रीमन्, मैं ग्रपने ग्रादरणीय विद्वान शिक्षा मंत्री जी से निवेदन करूंगा कि इस मामले में वह पहल करें। मैं पुरानी बातो को याद नहीं दिलाना चाहता कि 35 साल पहले जब यह महारानी विकटोरिया थीं, तो उन्होंने हमारे देश के साथ क्या-क्या **ग्र**त्याचार नहीं किये थे ग्रौर हमारे लोगों पर क्या क्या नहीं बीता है भ्रौर इसलिये मैं निवेदन करूंगा कि यह गुलामी की जो निशानियां हैं उन को मिटाया जाये स्रौर विक्टोरिया का नाम हटाकर इस लाइब्रेरी का नाम सुभाष चंद्र बोष लाइब्रेरी या खदीराम बोस लाइब्रेरी रखा जाये जिस ने ग्रापने को देश की ग्राजादी के लिये कुर्बान कर दिया। या किसी का नाम रख दिया जाये जो देश सेवक हो । मुझे [श्री नांगेश्वर प्रसाद शाही]

किसी के नाम से लगाव नहीं है। किसी भी देश सेवक के नाम पर किसी भी देश पर कूर्बान होने वाले के नाम पर' जिन की संख्या यहां हजारों लाखों में है इस का नाम रख दिया जाय। (समय की घंटी) ग्राप घंटी रोकिये।

उपसभाध्यक्ष (डा० रफीक जकरीया): घंटी कैसे रोकें।

श्री नागेश्वर प्रसाद शाही : दूसरी बात, गोरखपूर में हमने किया । वहां पर शहर के बीच में विक्टोरिया की मूर्ति थी। उस को तोड़ कर हमने हटा दिया। जब सरकार ने उस को नहीं हटाया तो वहां के नौजवानों ने उसकी तोड़ इटा दिया ग्रीर बाद मे नगरपालिका ने झांसी की रानी लक्ष्मीबाई की मृति उसी जगह पर लगा दी।

श्री सैयद शताबद्दीन: समाधी पर भी बोलिये।

श्री नागेश्वर प्रसाद शाही : मैं संजय गांधो को बात नहीं करना चाहता । उस में दूसरी बात है।

उपसभाध्यक्ष (डा॰ रफीक जकरोया): करिये। शाही साहब, अब खत्म Please conclude now.

NAGESHWAR SHRI PRASAD SHAHI: You control the House, Sir. I am finishing. तो मैं कह रहा था कि विक्टो-रिया को मृति वहां से हटाई जाये भीर सुभाष बाब की मृति लगायी जाये। तीसरी बात. श्रंग्रेज महाराजा दा महारानियो के साथ साथ प्रांगेजी नाषा को भी नमस्कार करना होगा । आप के नैनीताल में केंबेंट स्कूल में एक लड़के के संबंध में बतला दूं कि वहां की प्रिंसिपल ने उस को हिन्दो बोलने पर इतनी डांट सुनायी, इतना फटकारा कि उस ने रात में आत्महत्या कर ली।

मैं भ्रापका ध्यान दिलाना चाहता हूं कि कब तक ग्राप इस तरह सं हिन्दी का अपमान करायेंगे ? यह श्रंग्रेजी महा-रानी, मैकाले की भाषा कब तक चलेगी इसलिये मैं ग्रापसे यह भी निवेदन करता हूं कि चूंकि शिक्षा मंत्रालय श्रापके पास है, श्राप देखिये कि विदेशी मिशनरियों के लोग जो यहां भ्रा करके अपने स्कूल चलाते है, ये देशी भाषात्रों में शिक्षा का काम करें।

VICE-CHAIRMAN THE (DR. RAFIQ ZAKARIA): Yes, Mr. Shahedullah, only three minutes please.

SHRI SYED SHAHEDULLAH (West Bengal): Mr. Vice-Chairman, Sir, I find that there have been several suggestions made for the alteration of the name. Those names recall to our memory the experiences associated with those hames. the picture of the Victorian period? It is the expansion of the empire and the Doctrine of Lapse, sometimes by war and more often by crooks.

NAGESHWAR PRASAD SHAHI: That is in the books.

SHRI SHAHEDULLAH: SYED What do we recall of the Victorian age, as the British call it? The first decade of her reign saw Dalhousie's conquest. And the second time on our part there was our first war of independence and, on their part, the crushing of the upsurge by murders and brutalities that were let loose all over the land. And we have still memories if such things lingering all over the land. Then, what about the In the later period later period? there was the imposition of the Arms Act, the imposition of the Vernacular Press Act and the cotton excise duties, opposition to which came from the middle classes and all classes, the national movement arose with opposition to the se. All in all, the Victorian age was conspicuous by a retrograde turn in the administration. That the Victorian period was naturally should irritate us.

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About the names suggested, please do not take it that I do not share the regard for Kasturba Gandhi. As a matter of fact, I am happy that before I last dissociated from my former association about 30 years back from my co-workers in the Congress. could raise the memorial fund in my home town, for Kasturba Memorial Fund, Let there be doubt about it. Let there doubt about Netaji's name or regard for him. We of the Left in Bengal have a particular regard for him. In fact, all over India that is heard by all the citizens of But the question is that we have to keep a particular period in perspective. So, I would rather suggest that if the name has to be altered, should give it Mangal Pandey's name, who fired the first shot against the British empire and represents sons of the soil, those who revolted. Those who were in the first war of independence, they were the sons of the Indian peasant, they were the sons of the Indian peasantry British uniform, so they should be hohoured. What had the Ranjan Roy Committee suggested? They suggested that it should be a National Museum of India and entire people's movement should be reflected in that. If that is so, then Mangal Pandey's name automatically comes to mind as the luminary of the period whose name should be associated with it.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Please conclude now.

SHRI SYED SHAHEDULLAH: Sir, I rise seldom, I rise on a few occasions. I would therefore request you to spare me a few minutes more. Coming to the features of the Bill, it is lengthening the chains of bureaucracy. It is said that wider representation is being made. But, I find only lengthening the chains of bureaucracy. Some others have also spoken about it. I endorse the suggestions made by Smt. Alva. I would

not repeat those suggestions or go into details.

Our experience has been that these bureaucrats do not care to attend these meetings, as would be said by another hon. Member of this House who happened to be a member of this institution.

Then with regard to services, the institution is expected to have a proper maintenance of records and exhibits, render intellectual pleasure and education to the people for also provide opportunities search. In all these items, there is much that is expected of this institution tnd a great deal has to be done to bring it to proper standards. I do not go into details, Mrs. Alva already said it. I would only add that if it is to be a national museum, then the conditions of service of the staff, the employees and their scales pay have to be on that national scale as has been done in the case of National Museum in Delhi. The Government have accepted the committee's report, so the services conditions of the employees, even of class IV employees, have to be on the basis in case of National applicable Museum.

I have already told the Minister that now bags are being permitted to be taken inside the national library. I am afraid, in this way there is likelihood of some books being stolen. Such a danger may exist every moment. I am only objecting to the manner in which these things are being maintained. And you can see it for yourself.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Please conclude, because I have given you six minutes, double the time.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): One minute more you can give him.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Other speakers are there.

SHRI SYED SHAHEDULLAH. I have just a few suggestions. Sir, very valuable manuscripts and records are there in the museum and also in other museums and libraries, But serious question will arise that there will be no one left to read the Persian records particularly because the experts are dying out. I would suggest that some experts cell should organised where training should imparted to experts; otherwise; ultimately these records will the Mohan Jo Daro which no one would be able to read. This is my first suggestion.

Then, arrangements should be made to improve the services. I find even the sewerage lines and even the lavatorieg are not maintained. This is the condition of the institution.

Then, Sir, the editure construction of the building is in marble and only the Archaeological Department is competent to take care of this type of construction. The CPWD do not have organisation to maintain marble structures. So, either the CPWD should be enabled to do that or services of the experts from the Archaeological Department may be lent to CPWD for purposes of maintaining this building.

With these words, I conclude. Thank you.

श्री रामसन्त्र भारताज (विहार) :
उपसभाव्यक्ष जो, विरोधो दल के जुछ
माननोय सदस्यों ने ठोक वहा कि यह
विधेयन विवादास्पव नहीं है, लेकिन
साथ हो उन्होंने मुख्य विवाद भो खड़ा
करने को कोशिश को । मुझे इस बात
पर गर्व है कि ऐसे महत्वपूर्ण संशोधन
विध्वक का समर्थन करने का अवतर
मुझे प्राप्त हुमा है जिसकी पृष्ठ भूमि में
प्रांत निहाररंजन रे जैसे महान इतिहास
बेला एवं प्रसिद्ध मनोषो को विवारधारा
प्रशहित हो रही है । मान्यवर, पांचवीं
जोक सभा की सबोरकोनेठ लेजिस्लेजन
कमेटो को मांग पर और फिर विवटोरिया
मेमोरियल पर संसद् में जो बहस हुई

सरकार की तरफ से उस पर भाष्वासन विमा गया, उस के अनुरूप, 1972 के दिसम्बर में, यह हमारे लिए हर्ष का विषय है कि स्वर्गीय प्रो० निहार-रंजन रे की ग्रध्यक्षता में एक समिति गठित की गई। इस समिति ने स्पष्ट **अन्नशंसा की कि इस मेमोरियल को** ऐसा रूप प्रदान किया जाय कि सन 1750 से लेकर 1900 के काल-खण्ड की यह एक जीती-जागती तस्वीर बन जाय स्रौर सही मायनों में स्वजियम का रूप पकड़ ले । किन्तु मेमोरियल के निवासियों ने इस काल खण्ड को थोडा पीछे की ग्रोर बढा दिया भीर 1750 के बजाय 1700 से 1900 तक के 200 वर्षों के वाल-खण्ड का निर्धारण किया । इस **संबं**ध में मेरा निवेदन यम्र होगा कि जिस तरम् से उसे विचार सापेक्ष बनाने के लिए पोछे की स्रोर श्रीर 50 वर्ष तक ले जाया गया उसी तरक्ष से सम्पूर्ण भारतीय इिक्शिस के उस काल खण्ड की संच्ची तस्वीर सामने रखाने के लिए उसे कम से कम 50 वर्ष भ्रोर स्रागे बढ़ा देता चाहिए स्रौर उसकी प्रवधि 1700 से लेक्ट 1952 तक ग्रवण्य कर देनी चाहिए ताकि हमारी दासता की सम्पूर्ण वहानी के साथ-साथ प्रमारी जःगृति की कहानी... (व्यवधान)

श्री नरसिंह प्रसाद नन्द (उड़ोसा) : यह सर्व रिकार्ड हो रहा है, ग्राप चिन्ता मत करिये ।

श्री रामचन्त्र भारद्वाज : हमारी दासता को कहानी के साथ हमारी जागृति की कहानी भौर हमारी श्राजादी की लंडाई की कहानी का स्वरूप भी सामने श्राए भीर यह भी सामने श्राए कि किस तरह हमने स्वतन्त्रता प्राप्त की ।

श्रोमन, यक्षां पर प्रवेश शहक के बारे में सबाल उठाये जा रहे हैं। जहां म्यजियम रेगा वहां प्रवेश शहर अवश्य होगा । चाहे वह सालाजार म्यजियम हो या विकटोरिया मेमोरियल हो । हां. प्रवश शतक की राशि अवश्य उसकी डवादेवता और उपयोगिता की बिध्ट में रख कर होनी चाहिए । स्रभी परसों को बात है. मैं लेह गया हुआ था और वहां से होगीस गोम्पा जाने के रास्तें में मझ स्टाक पैलेस स्यजियम को देखने का मौका मिला । मझे आमचर्य हुआ कि वहां स्मजियम में जाने का प्रवेश शहक 20 रु है। मैं यह कहना चाहुंगा कि इस तरह की राशि यदि स्थिशियम में प्रवेश शलक के रूप में निधारित की गई तो संभवतः उस स्यजियम का कोई भी उपयोग नहीं हो सकेगा । हम जैसे लोग उस स्थानियम को नहीं देख सकोंगे । हमारी माननीया शिक्षा मंत्री जी इस संबंध में असंदिग्ध रूप से सर्तंक हैं। मेरा निवेदन है कि विक्टोरिया मेमोरियल के संबंध में जब कोई प्रवेश शहक निर्धा-रिन किया जाएगा तो अवश्य ही उसका भौचित्य स्वयं सिद्ध हो जाएगा

उपसभाध्यक्ष जो, विक्टोरिया मेमोरियल के नाम परिवर्तन के बारे में
तरह-तरह के सवाल उठाये गये हैं।
बहु एक विचिन्न वात है। इस संबन्ध में
मेरा वितम्म निवेदन है कि ऐसे स्थानों
को घोर ऐसे संस्थानों को देश के बाहर
भो मुझे देखने का अवसर मिला है।
पूर्वी अमंनी में बुकेनवाल्ड में हिटलर ने
एक कंसंट्रेशन कैमर बनाया था। पूर्वी
जर्मनी ने थालमैन के नेतृहव में भाजाबो
प्राप्त की। भीर वह बेश स्वतंत्र रूप
ने चल रहा है। वहां धाज भी बुकेनवाल्ड कंसंट्रेशन कैमर है भौर वह हिटलर्स
बुकेनवार्ड कंसंट्रेशन कैमर के नाम से है।
उन जोगों ने जल्य इतना कर दिया है

कि अपने गष्ट्रिपता थालमैन की प्रस्तर प्रतिमा सामने लगा दी हैं। बुकैनवालंड के जंगलों में जहां कि विश्व-कित गेटे ग्रीर सीलर घूम-चूम कर गाते थे ग्रीर लिखते थे, उनकी बांबुलिपियों के कुछ ग्रंगों की फोटो कापी वहां मुख्य द्वार पर लगा दी गई हैं। मगर कभी भी उन लोंगों ने ऐसा नहीं सोचा कि बुकेनवालंड हिटलमें कंसंट्रेशन कैम्प का नाम थालमैन कंसंट्रेशन कैम्प रख दिया जाय। इस प्रकार के परिवर्तन की—बात कभी लाई नहीं जाती, किसी देश में नहीं लाई जाती।

महोदय, सुझाव यह आया है कि विक्टोरिया मेमोरियल का नाम बदल कर कस्तरबा मेमोरियल कर दिया जाय। यह इस संदर्भ में मुझे बहुत हास्यास्पद सा लगता है । उपसभाध्यक्ष जी, विषव प्रसिद्ध ड्रेसडेन ग्रार्ड गैलरी को मध्ने देखने का अवसर मिला है और वहां भैने देखा है कि एक भ्रोग जहां कला इ: तियां लगी हुई हैं वहीं बाजू में दूसरी मोर युद्धास्त्रों की इस तरह की प्रदर्शनी भी लगी हुई है जिस पर किसी की भी शर्म या सकती है। मगर दोनों प्रकार चित्र प्रदर्शन के लिये उपस्थित हैं। जो दर्शक वधा जाती हैं बे प्रपते विचार बताते हैं, उन दोनों प्रदर्शनियों को देख कर, उन दोनों चीजों को देखाकर । किसी के लिये मनाही नहीं है । इसलिये जिस काल खंड की चर्चा मैंने शुरू में की वह 1700 से लंकर 1952 तक का काल खंड ग्रगर इसके लिये निर्धारित तो मुझे पूरा भरोसा है कि इससे बोनों तरह की तस्वीरें उभडेगी और दर्शक पूरे इतिशास की जानकारी ले सकेगा ।

श्रीमन्, ऐसे मैमोरियल की आव-प्यकता आजाद देल में क्यों रहती हैं

# [भी रामचन्त्र भारद्वाज]

इस सम्बन्ध में मैं दो शब्द निवंदित करना चाहता हं। वासी को श्रापने देखा होगा वासी को हिटलर के बम ने धवस्त कर दिया और उसका प्रतिमणि वार्सा-व सियों ने इस तेजा के साथ किया कि श्राज कोई कह नहीं मकता कि वासी के भारोर पर कहीं बम के घाव लगे थे। लेकिन उस शहर के बाहर, जिस तरह बम ये वह शहर ध्वस्त हुन्ना था, उसी तरह ध्वस्त एक महल को उन्होंने प्रहरो के रूप में बचाकर रखा है और वे उन्हें विदेशियों को बड़े गर्व से दिखलात हैं भीर कहते हैं कि इस तरह से वासी **डब**स्त .हो गया था श्रौर ग्राज इसको इस रूप में बना लिया है। इसलिये विरोधाभास ग्रोर विभिन्नता को प्रदर्शित करने के लिये ग्रावश्यक होता है कि ऐसी स्मृतियां देशों में शेष रहें।

्उपसभाष्यक्ष जी, में चाहता हूं कि विकटोरिया मेमोरियल ग्रपनी जगह रहें श्रीर हम गर्व के साथ कह सकें कि यह भवन उन यादगारों की सड़त है जहां पर पांव गख कर हमारी आजादी **उठकर खड़**े हुई ।

मान्यवर, वाकी बातें जो संशोधन विवयक के बारे में उठाई गई हैं, जैसे कि नियुक्ति, तनकवाह, सेवा स्थिति, सदस्यों का मनोनयन ये सब विभाग के काम है और यह कोई विवाद की बात नहीं है। इसे विभाग करेगा श्रीर यह वात यहीं समाप्त हो जाती है। इन णब्दों के साथ में इस विधेयक का हृदय से समर्थन करता हूं।

SHRI SANKAR PRASAD MITRA (West Bengal): Sir, one of the objectives of this Bill appears to be to give wider representation Board of trustees as recommended by the trustees. Sir, I was a trustee of this Memorial for nearly 16 years.

For about 9 yars I was an elected trustee and for 7 years and months I was a trustee in my capacity as the Chief Justice. For the information of the hon. Minister I can tell her that amongst the trustees Governor, the Chief Justice and the elected trustees take some interest in the affairs of the Memorial. not find, in the course of my tenure as a trustee, other trustees taking sufficient interest in the improvement

of the Memorial for advancing its purposes. From that point of view, I support the suggestion made by Mrs. Margaret Alva that if ex-officio members have to come, those ex-officio members must be specialists who should take active interest in the welfare and betterment of the Memorial.

Sir, this Memorial contains valuable exhibits relating to the history of Bengal and of India in the eighteenth, nineteenth and early twentieth cen-Apart from these materials, the Calcutta High Court, under an agreement, has leoaned out to this Memorial various valuable ments, including documents relating to the revolutionary movement Bengal. Therefore, these should be properly preserved opportunities for research that are there should be adequately safeguarded.

Unfortunately, Sir, during period as trustee as well as in the subsequent period, various representations were made for the proper maintenance of the building as well as its 67-acre lawn, but these representations were not always sympathetically considered. The result has been that the Victoria Memorial today is in very poor shape. A detailed report has been published in the Delhi Statesman of the 21st August, 1981, to which I respectfully the hon. Minister's attention. my personal knowledge, I can inform the House that many of the statements made in this report are correct.

There was also a proposal for a son et Jumiere like the one at the Delhi Red Fort and at Gamdhiji's Ashram at Ahmedabad. But up till now, nothing has been done to give effect to that proposal.

I do not want to enter into a controversy with regard to the change of name. But for the information of the hon. Members, I can tell them that the need not be very much worried about the crown, there was a bronze crown on the head of Queen Victoria which was stolen a few years back and instead of the bronze crown, there is know a wooden crown. I do not personally feel that it would be appropriate to name this Memorial either Netaji Subash Chandra Bose, or Kasturba Gandhi, because the vast majority of the materials Memorial are materials relating the reign of Queen Victoria some of her successors Therefore. these two names do not appear to be appropriate. I do hope, since time is very limited, the hon, Minister will take all these proposals into consideration and particularly while nominating the trustees, she should nominate artists, art-critics historians, archaeologists and other specialists who should take an active interest and quickly improve Memorial. This has now become a scandal spot although it should have been one of the beauty spots in the city of Calcutta, and unless it is properly maintained it will also contribute to environmental pollution.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Chakraborty. Two minutes, as you said.

SHRI AMARPROSAD CHAKRA-BORTY (West Bengal): Mr. Vice-Chairman, Sir, with regard to the Board of Trustees, it would be very appropriate not to make the Board too big. What we have seen in that this is an Act of 1903 to which an amendment is being brought before the House in 1981.

SHRIMATI MARGARET ALVA: In 1972 also there was an amendment.

SHRI AMARPROSAD CHAKRA-BORTY. If the Board of Trustees is formed with greater numbers. bably no work will be done. Board must consist of specialists as suggested by my hon. colleague Mrs. Alva, and also by Mr. Mitra because, otherwise no work will be done. It will be a big, unwieldy body without any work. Secondly, all the picture galleries and statues are not properly arranged. There should be two divisions. There should be one division for the period 1757 to 1857, that is from the period of war by Sirajuddaullah-when we lost our independence completelly-till the first war of independence. The next division should be for the period from up to the 20th century.

Sir, if you enter the museum—Mrs. Alva went there-you will be surprised to find that big statues British Generals and others are there but the history of the people gave their life and blood for country's freedom and who fired the first shots for freedom is not represented there, namely, that of Khudiram and Surya Sen who declared a war of independence in 1930. In fact, then there was independence six days when the British were completely driven out. But no such history is kept there. This is a very painful thing. The place is decorated mostly with the statues of British Geherals. Again, so far as the history of the INA is concerned, only some symbol is there. It should have been given real importance. nothing has been done up to date.

Now, regarding this area, its cleanliness, regarding history, the arrangements there are very inadequate. So the Board should be formed with at least those persons who have got interest in these things. Just now Mr. Mittra has pointed out this thing. But I would draw his attention to this and painfully I would say that

[Shri Amarprosad Chakraborty] during his time also nothing could be

Then, Sir, another suggestion has come. Shahiji has suggested that it may be in the name of Khudiram and in the name of Netaji. I very much object to make it a memorial in the name of Netaji. After rejection of the Khosla Commission's Report, the mystery remains mystery. Also it is so after the publication of Transfer of Power. I do not know if you have gone through it, Sir. It is in seven volumes. The decision of the Attlee Cabinet says, "Let him remain where he is." I am not entering into the details. But the Khosla Commission Report has been set aside by Parliament. So, a memorial the name of Netaji should not be set up. There may be a Netaji Library or a Netaji Museum and such other things but no memorials. I much object to memorials hame of Netaji. It may be in the name of Surya Sen who declared independence in 1930 or in the name of Khudiram who fired the first shots after the passing of the Act in 1903. That may be done. I would rather beseech the Education Minister kindly see that the Museum does not really carry the name Victoria with it. That is what I strongly say, that the name Victoria should be changed. After Independence, there is no meaning in keeping that name. We should not now bother about British regime and also the names of the British ...

VICE-CHAIRMAN THE (DR. RAFIQ ZAKARIA): But you have heard the former Chief Justice when he gave reasons why it should remain there.

SHRI AMARPROSAD CHAKRA-BORTY: He did not categorically say that—He suggested some name. (Interruptions)

SHRI SANKAR PRASAD MITRA: I did not suggest any name. My point is that if a memorial is to be built in the name of Netaji or in the name

of Kasturba, it should be built by us. Why should we name a British Trust property after Subhas Chandra Bose or Kasturba?

VICE-CHAIRMAN THE (DR. RAFIQ ZAKARIA): But you also suggested that since the material pertains to Queen Victoria's time, if the name remains as it is, you have no objection.

AMARPROSAD CHAKRA-SHRI BORTY: Our own men are Rani of Jhansi is there, Khudi Ram is there. What a tremendous fight they gave to the British! I would strongly recommend to name it after Rani of Jhansi.

Thank you.

THE MINISTER OF STATE THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRI-MATI SHEILA KAUL): Sir, I very happy that so many hon. Members have participated in the debate on this Bill and what I have noticed is that everybody has felt that the Bill is not a controversial measure. There have been some common points made. This is a very happy finding forme, My friend Margaret also mentioned about a few things. I would like to take some of points together. About the changing of the name of the Victoria Memorial ...

VICE-CHAIRMAN (DR. THE RAFIQ ZAKARIA): That was common to all

SHRIMATI SHEILA KAUL: That is what I said. Hon. Members will recall that the Victoria Memorial Hall was erected with subscriptions re-ceived from princes, representatives of landed gentry or zamindars, Europeans and other mercantile classes. Would Kasturba agree to be associated with these classes of people? Would this Victoria Memorial be a fitting memorial to one who spent her life in huts, with the down-trodden,

with the Harijans and the masses of Neither marble nor crystal glass can speak of the spirit that was Kasturba's. So I do not think anyone of us will agree to the name of Kasturba for it. Similarly, mention has been made about Netaji also. I would like to mention... (Interruptions)

VICE-CHAIRMAN THE (DR. RAFIQ ZAKARIA): The Forward Bloc people are themselves opposed to it.

SHRIMATI SHEILA KAUL. quite inappropriate. clubbing ig Netaji's name to this Memorial. Subhas Bose spent his life fighting the vestiges of colonialism. However, since this Memorial is part of our history, and as members of the Consultative Committee have repeatedly said, more change of name will not bring about changes in the nature of the existing institution. I can assure the House that we are taking steps to convert this institution into period museum of 1757-1900, though a mention was made just now that we should take it up to 1950.

SHRI В. SATYANARAYAN REDDY (Andhra Pradesh). Then where was the need to change the names of the roads in the country? Have you not decided to change the which names of the roads after the English rulers. namea

VICE-CHAIRMAN (DR. THE RAFIO ZAKARIA): Order, please. Don't interrupt, please.

SHRIMATI SHEILA KAUL: would appreciate very much if a chance is given to me to reply, and then you can speak. I will be for another hour if you want.

(DR. THE VICE-CHAIRMAN RAFIQ ZAKARIA): There is no question of his speaking.

SHRIKANT SHRI VERMA dhya Pradesh): Sir, I suggest that his name also should be changed.

SHRIMATI SHEILA KAUL: This period from 1700 to 1900 is a period

of 200 years and I would personally feel that we can have a separately from 1900 onwards our War of Independence and struggles that we have had for our freedom; all these can be put together from 1900 onwards in a different museum

I think Mrs. Margaret Alva asked me about the budget of the museum. The Central Government gives staff, galleries and other things, on the Plan side, Rs. 45 lakhs and on the non-Plan side, Rs. 10.15 lakhsaltogether Rs. 55.15 lakhs-annually. and the West Bengal Government gives towards maintenance a paltry sum of Rs. 25,000. So if the West Bengal Government also comes forward, perhaps things might be a little better for us. And the budget provision is less than one per cent of the total allocation for the tion budget.

Hon. Members have also mentioned about the committee that will be formed. There are seven ex-officio members and seven expert members. These expert members are historians and people who are experts in findings of the historical examinations. Previously it was said that anybody could become a member of this committee. But it is not so now. Now with this new Bill, only experts will be there and people who can help in the running of this memorial The Minister of Education will longer be the Chairman of this Committee. Now the Chairman will be the Governor of West Bengal because he will be there on the spot to see to the working of the whole thing. The Chief Justice of West Bengal will be there to see to the day-to-day working: it is the same thing about the Secretary and others you find ir this Bill.

About the working of the staff union, I am sorry to say that it has not been very helpful to us because well, I do not want to criticise any. body here, but with the Governmen that is there, you know, the CPI(M

[Smt. Sheila Kaul]

union, the Communist union, is not helpful to the officers and the work that is going on with the Central Government. I am sorry about that. But I hope that when people in Bengal will have more time to pay more attention to this, they will also see that these unions do not disturb the work... (Interruptions)

SHRIMATI KANAK MUKHERJEE (West Bengal): She will have to substantiate it with facts. This is absolutely wrong. (Interruptions)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); This is her opinion. (Interruptions).

SHRI DIPENDRABHUSAN GHOSH (West Bengal): Mr. Vice-Chairman, Sir, there is one association, the Victoria Memorial Employees' Association. Everybody has got a right to speak here, including the Minister and the Members, but one should speak on the basis of experience. I have the experience of being President of that particular association. I am also a Member of here. Nowhere Rajya Sabha there any obstruction from this association to the work of toria Memorial Hall. On the trary there was a very cordial relationship between the Employees' Curator-cum-Association and the Secretary of the Victoria Memorial Hall. On every occasion there has been talk, conversation and negotiation on maintaining the institution.

SHRIMATI SHEILA KAUL: I do not wish to dilate on this point. I have a whole report of the work that is done. I would like to carry on with the other points.

The honourable Member, Shri Shahi, also made a point that the name of Victoria should be changed. Mr. Bharadwaj mentioned that it had better be kept that way because the future generations will know the cruelties that were perpetuated on the Indians by the imperialist regime. This is part of history that

the coming generations must know by these names. Another honourable Member said that there is a statue of Victoria holding a baby. As was mentioned, the guide was not giving good information, it must have been perhaps the other part of Victoria. She had so many children grandchildren. You may remember her history, she had fourteen children. Therefore, it would perhaps be better to view it from that angle, her carrying a baby in the lap. It is not that Indians were this and that, It was part of her nature. That is what I personally feel in my own way.

I have already mentioned that there would be four persons nominated, who have expert knowledge in the museum. There will be museologists, historians and art historians.

A mention was made about Sonamarg also. The Bharat Chamber of Commerce did give a suggestion that we should have this part and it would cost about Rs. 40 lakhs. They were willing to give Rs. 10 lakhs. It was suggested that West Bengal would give Rs. 5 lakhs, the Central Government would also give Rs 5 lakhs and the rest of Rs. 20 lakhs should borrowed from Allahabad Bank. When we had this thing examined, we found that for the present would not be able to lend in the same way as Sonamarg or the Red Fort here or Shalimarbagh in Kashmir. because there the buildings separately done. You can take sound from one place to another and light from one place to another. But here this is a huge building and will not lend itself so beautifully in others. But still it is open suggestion . . .

SHRI AMARPROSAD CHAKRA-BORTY: On the open land; perhaps you have not seen it.

SHRIMATI SHEILA KAUL: Open land, I have seen. There should be some building so that somebody is coming out from this door and somebody is playing the music and so on.

In Red Fort we have different conies and different places. May be, in future we can do it, but just now we have no idea about it.

Sir, I have covered all the points. I am very much obliged to you for giving me this opportunity.

SHRI HAREKRUSHNA MALLICK: Every State will also take the same share.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARLA): Now, the question is:

"That the Bill further to amend the Victoria Memorial Act, 1903, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): We shall now take up the Clause-by-Clause consideration of the Bill.

Clause 2: Amendment of Section 2.

SHRI SHIVA CHANDRA JHA (Bihar): Sir, I move:

- 4. "That at page 1, line 5, for the words 'Victoria Memorial' the words 'Kasturba Memorial' be substituted."
- 6. "That at page 1, line 9, for the words 'Victoria Memorial' the words 'Kasturba Memorial' substituted."
- 7. "That at page 1, lines 19 and 20 for the words 'Victoria Memorial' the words 'Kasturba Memoriai' be substituted."

SHRI PYARELAL KHANDEL-WAL: Sir, I move:

5. "That at page 1, line 5, for the words 'Victoria Memorial' the words 'Netaji Subhash Bose Memorial' be substituted."

The questions were proposed.

उपसमाध्यक्ष (डा० रफीक जर्कारया) : जब बिजनेस एडवाइजरी कमेटी ने पूरे बिल के लिये टाइम एलाट कर दिया है तो ग्राप देखिये कि भ्राप की पार्टी के लीडर्स उसके मेम्बर हैं । उन की सलाह से उस डिसीजन होता है As it is, we have taken 30 minutes more than the time allotted....

SHRI SHIVA CHANDRA JHA: Why did you allow? Why did you not restrict the time earlier?

THE VICE-CHAIRMAN (DR RAFIQ ZAKARIA): Will you please listen to me first? It is a question of conducting the House according to certain time schedule decided by the Business Advisory Committee. If every time you are going to break that schedule, then I do not think you are either helping the House or the Presiding Officer.

SHRIMATI MARGARET ALVA: How can you deny him the opportunity to speak on his amendments?

VICE-CHAIRMAN. RAFIQ ZAKARIA): This is not fair. If that is the attitude, every Bill will take six hours. Then let the Business Advisory Committee decide accordingly.

SHRI SHIVA CHANDRA JHA: You kindly take it up ...

THE VICE-CHAIRMAN RAFIQ ZAKARIA): You are a member of a recognised party. If you have any grievance in this regard, it is up to you to take it up with your leader or whip.

SHRI SHIVA CHANDRA JHA: I have been in the Lok Sabha. I said: you dispense with the second reading. You abolish the second reading. There should be no second reading. But so long as there is second reading, I have the right to speak now on my amendments.

(DR. VICE-CHAIRMAN THERAFIQ ZAKARIA); How do you expect the Bill to pass through all [Dr. Rafiq Zakaria]

the processes within one hour? Am I a magician? If in the first reading itself you take one and half hours, how can the Bill be passed in one hour? How can we do it?

SHRI N.K.P. SALVE (Maharashtra): All the leaders get together in the Business Advisory Committee and there the time is agreed upon. Now it is entirely in your discretion to allow or not to allow a particular Member to speak. You are not bound to explain to him. I object to your explaining. Everything is now in your discretion. Stop this explanation.

श्री शिव चन्द्र झा: यह जो बात श्राप ने उठायी है श्रीर ग्रगर श्राप यह समझते हैं कि यह समस्या है तो श्राप पैनल चेयरमैंन हैं, श्राप इस बात को बिजनेस एडवाइजरी कमेटी मे रख दें श्रीर उसमें श्राप कोई निर्णय ले। इस समय मेरी बात को सुना जाये।

उपसभाध्यक्ष (डा॰ एफीक जकरीया) : ग्राप खुद समझदार ग्रादमी हैं। ग्राप किस तरह से इसको एडजस्ट कर सकते हैं।

श्री शिव चन्द्र झा: ग्राप बैठें ता मैं बताता हूं।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); On every Bill in the third reading stage, you send a slip and you take ten minutes.

श्री शिव चन्द्र झा: ऐसे नहीं होता है। ग्राप बैठिये।

संसदीय कार्य विभाग में राज्य मंत्री (श्री सीताराम केसरी) : वाइस-चेयरमें न साहब, जहां तक परंपरा है श्रमेंड मेंट्स की, तो आप इस विषय पर बोल चुके हैं, इस बिल पर आप का भाषण हो चुका है। ग्राप को यह ग्रिधिकार जरूर है ग्रीर मैं चेयर से निवेदन करूंगा कि ग्राप अपना संशोधन पेश कर सकते हैं, लेकिन उसके लिये समय नहीं ले सकते है। (व्यवधान) ग्राप का एक वार भाषण हो चुका

श्रीर यह भी ठीक है कि ग्राप चाहे तो श्राप को कोई रोक नहीं सकता है, लेकिन यह परंपरा नहीं है। परंपरा यह है कि ग्राप अपना अमंड मेंट मूब कर दीजिए श्रीर उस पर वोटिंग हो जाये। श्रापको जितना बोलना था उस के लिये श्रापको समय मिल चुका है। मैं समझता हू कि श्राप सदन के समय पर श्रननेसंसरीली श्रिष्ठकार कर रहे हैं।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I have allowed him to move his amendments.

श्री रामानन्द यादच बिहार उपसभाध्यक्ष जी, मुझे कुछ कहना है।

SHRIMATI MARGARET ALVA: All this is waste of time.

THE VICE-CHAIRMAN (DR. RAFIQZAKARIA): We are always breaking the time schedule.

श्री रामानन्द यादव : उपसभाध्यक्ष जी, जहां तक झा जी का सम्बन्ध है, थर्ड रीडिंग में संशोधन देने के लिए वह परफैक्टली जस्टि-फाइड है। वेयर उसको रोक नहीं सकती है। स्पीच देने का जहां तक सवाल है, जो श्रमेंडमेंट उन्होंने मूव किया है, उसी के श्रन्दर उनको कंफाइन करके दो एक मिनट देदी जिए हालांकि बिल पर बोलने की इजाजत नहीं दे सकते हैं। . . .

उपसभाध्यक्ष (डा॰ रफीक जकरिया) : एक दफें उन्होंने शुरू किया तो कोई रोक सकेगा उनको, यह जो श्राप कहते हैं? . . . (व्यवधान)

श्री रामानन्द यादव . उसी मुद्दे पर वह दो एक मिनट बोलें. यह इजाजत दे दे ।

उपसभाष्यक्ष (डा० रकीक जकरीया) : श्राप एक मिनट बोल लीजिए।

भी शिव चन्द्र झा: उपसभाष्यक्ष महोदय, फाइनेंस बिल पर लोक सभा में 400 श्रमेंडमेंट मेरे थे 1967 में जब प्रधान मंत्री श्रीमती इंदिरा गांधी फाइनेंस मिनिस्टर भी थीं। में अपने अमेडमेंट पर बोला और ऐक्सेप्ट भी किया। लोक सभा में भ्रमेंडमेंट की यह परिपाटी है उस पर बोलने की। भ्रापने कह दिया कि समय नहीं है। मान लीजिए दो घंटे में ही भ्रापको खत्म करना है तो ऐसा रखना होगा कि सेकिड रीडिंग के लिए श्राधा घंटा और 10 मिनट हर एक अमेंडमेंट के लिए । आप उसको ऐसा नहीं कर सकते हैं ? यह मुझे कहना है।

अब मेरा संगोधन है कि यह विक्टोरिया मैमोरियल जो नाम है, उसका कस्तूरवा गाधी मैमोरियल रख दिया जाए । मंत्री महोदय ने कहा कि कस्तूरबा गांधी जी का नाम कैसे णोभा देगा, वह विक्टोरिया द्वारा बनाया गया है। कस्तूरवा गांधी जिसने दलितों के लिए, अछ्तों के लिए काम किया, उनके नाम पर न रखना, मैं समझता ह कि बिलकुल गांधी विचारधारा के ठीक उल्टी बात हम लोगों के सामने रखी है। चुंकि मोहनदास कर्मचन्द गांधी पटना मे प्रार्थना के बाद एक पैसा चन्दा लेते थे चाहे वह कैपिलिस्ट हो, चाहे भिखमंगा हो, हम लोग रोज जाया करते थे 1946-47 में। तो चाहे जमनालाल बजाज पैसा देता हो, चाहे सडक का भीख मांगने वाला आदमी देता उनके सामने यह बात नहीं थी। इसलिए यह बात जंचती नहीं कि यूरोपियन ग्रौर राजा महा-राजाओं ने पैसा दिया तो उसमें कस्तूरबा का नाम कैस रखा जाए। यह बुनियादी बात है।

दूसरी बात यह है कि कस्तूरवा गांधी मैमोरियल मैं इसलिए रखना चाहता ह कि जैसे हिन्द्स्तान में विक्टोरिया से एक नया चैप्टर शुरू हुआ था . . (व्यवधान)

उपसभाध्यक्ष (डा॰ रफीक जकरीया ) : झा जी, तीन मिनट हो गये। ग्राप रामानन्द जी कंद्रोल की जिए।... (व्यवधान)

श्री शिवचन्द्र झा . उन्होंने ग्राल इंडिया कांग्रेस कमेटी के . . . (व्यवधान) कस्तूरब! से भारत के इतिहास में एक नया चैप्टर शह हुआ। इसलिए वह नाम बिलकुल उपयुत्त है

नेताजी सुभाष चन्द्र बोस श्रीर दूसरे के नाम पर रखने की जरूरत नहीं है। कस्तूरबा इज दि फिटेस्ट परसन जिस पर ग्राप इस नाम को बदल सकते हैं। नाम बदलने की बात क्या कठिन है। न्यू-एँम्स्टरडम था उसका न्यूयार्क हो गया । क्लाईव स्ट्रीट का राजेन्द्र प्रसाद मार्ग हो गया है। इसलिए यह हमारे दर्शन के ग्रन्कुल है कि श्राप इसको बदलें। इसलिए मेरा मंगोधन है कि 'विकटें।रिया मैमोरियल' की जगह पर 'कस्तूरबा मैमोरियल' रख दिया जाए ।

श्री प्यारे लाल खंडेलवाल : श्रीमन्, मेरा यह ही कहना है कि कई विदेशी नाम हिन्त्स्तान में बदले गये है। एक नाम यह भी बदला जाना चाहिए । मैं इतना ही कहना चाहताथा।

THE VICE-CHAIRMAN RAFIQ ZAKARIA): Thank you, I hope Mr. Jha will take a lesson from your example. Now, I will put amendments of Mr. Jha to vote.

The question is:

4. "That at page 1, line 5, for the word 'Victoria Memorial' the words 'Kasturba Memorial' be substituted."

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is:

6. "That at page 1, line 9, for the word 'Victoria Memorial' the words 'Kasturba Memorial' be substituted."

The motion was negatived.

THE VICE-CHAIRMAN RAFIQ ZAKARIA): The question is:

7. "That at page 1, lines 19 and 20, for the words 'Victoria Memorial' the words 'Kasturba Memorial' be substituted."

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is:

5. "That at page 1, line 5, for the word, "Victoria Memorial the words [Dr. Rafiq Zakaria]

'Netaji Subhash Bose Memorial' be substituted."

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is:

"That Clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, I will go to Clause 3. There are two amendments.

SHRI SHIVA CHANDRA JHA: Sir, I move:

8. "That at page 2, line 35, for the word 'Victoria Memorial' the words 'Kasturba Memorial' be substituted."

SHRI PYARELAL KHANDELWAL; Sir, I move:

9. "That at page 2, line 35, for the words 'Victoria Memorial' the words 'Netaji Subhash Bose Memorial' be substituted."

The questions were proposed.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, I put the amendment of Mr. Shiva Chandra Jha to vote:

The question is:

8 ."That at page 2, line 35, for the words 'Victoria Memorial' the words 'Kasturba Memorial' be substituted."

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, I put the amendment of Mr. Pyarelal Khandelwal to vote.

The question is:

9. "That at page 2, line 35, for the words 'Victoria Memorial' the words 'Netaji, Subhash Bose Memorial' be substitued."

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is:

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clause 4 was added to the Bill.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, we take up clause 1. There is one amendment.

Clause 1 (Short title)

SHRI SHIVA CHANDRA JHA: Sir, I move:

3. "That at page 1, line 3, for the words 'Victoria Memorial' the words 'Kasturba Memorial' be substituted."

The question was put and the motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is:

"That clause I stand part of the Bill.

The motion was adopted.

Clause 1 was added to the Bill.

The Enacting Formula was added to the Bill.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, we take up the Title. There are two amendments.

Title

SHRI SHIVA CHANDRA JHA: Sir, I move:

1. "That at page 1, in the Title for the words, brackets and figure "The Victoria Memorial (Amendment) Bill, 1981' the words, brackets and figure "The Kasturba Memorial (Amendment) Bill, 1981' be substituted."

SHRI PYARELAL KHANDELWAL: Sir, I move:

2. "That at page 1, in the Title for the words, brackets and figure

'The Victoria Memorial (Amendmment) Bill, 1981' the words, brackets and figure 'The Netaji Subhash Bose Memorial (Amendment) Bill, 1981' be substituted."

The questions were proposed.

VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, I put the emendment of Shri Shiva Chandra Jha to vote:

The question is:

1. "That at page 1, in the Title for the words, brackets and figure 'The Victoria Memorial (Amend ment) Bill, 1981, the words, brackets and figure 'The Kasturba Memorial (Amendment) Bill 1981,' be stituted.

The motion was negatived.

VICE-CHAIRMAN RAFIQ ZAKARIA): Now, I put the amendment of Mr. Pyarelal Khandelwai to vote:

### The question is

"That at page I, in the Title for words, brackets and figure. The Victoria Memorial (Amendment) Bill, 1981 the brockets and figure' 'The Netaji Subhash Bose Memorial (Amendment Bill, 1981' be substituted.'

. The motion was negatived.

VICE-CHAIRMAN RAFIQ ZAKARIA): Now, the questions is:

"That the Title stand part of the Bill."

The motion was adopted. The Title was added to the Bill. SHRIMATI SHELLA KAUL: Sir, I beg to move:

"That the Bill be passed." The question was proposed.

श्री शिव चन्द्र शा : उपसभाष्यक्ष महोदय, नाम बदलने की जहां तक बात है उस पर मैं कह चुकाह। इसके स्ट्रक्चर के बारे में मैं कहना चाहताहं . . .

VICE-CHAIRMAN (DR. THE RAFIQ ZAKARIA): You take almost one-third time of the House.

श्री शिव चन्द्र झा: यह ग्रापके लिये गौरव की बात होनी चाहिय । हम जनतंत्र को मजब्त रखना चाहते हैं। प्रगर प्राप ऐसा नहीं चाहते हैं तो जनतंत्र का गला घोंट दी जिए। किसी को बोलने मतदीजिए।

VICE-CHAIRMAN THE (DR RAFIQ ZAKARIA): There are so many Members who are anxious to speak. But the Chief Whip did not give their names because of the time restriction.

श्री शिव चन्द्र झा : मैं इसको प्यसेटिंग हाउस देखना चाहता हूं। इसके स्ट्रक्चर के बारे में गवर्नर, चीफ जस्टिस वगैरह-वगैरह के लिये सुझाव ग्राए हैं ग्रौर हिस्टी ग्रौर श्राकियोलोजी के विद्वानों के लिये भी सुझाव श्राए। मिला साहब ने भी कहा। श्रापने युनियन की बात भी सुनी, उसमें झमेला हुन्ना। इसमें खंडन की बात भी यहां से म्राई। कहा गया कि युनियन का कोई झमेला नहीं होता। युनियन की फिजा आ गई। जो काम करते हैं तो उसकी फिजा श्राएगी ही। इसका मतलव यह है कि स्राफिसर्स का जो कारवां हैं, यानी ब्युरोक्रेसी का बोलबाला होता है ग्रीर जनना के प्रतिनिधियों का पाटिसिपेशन उसमें नहीं होता है। इसलिये मेरा सुझाव है वे लोग तो रहें साथ ही साथ जो लें।क सभा के एम व्यी व है, राज्य सभा के एम०पी० हैं वे लोग भी इसके बनावट, संचालन में ग्रीर एडमिनिस्ट्रेशन में रहें ताकि जनता का पार्टीसिपेशन हो सके।

SHRIMATI MARGARET Sir, I have just one suggestion to make. I would like the Government to consider the possibility of introducing one common Act for the entire country to cover all the national museums so that they could come under one common rule with a certain amount of uniformity so that the items can equally be exhibited. And I would also suggest an all-India service to cover the museums and all the

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historical monuments so that there is no wastage of talent and the maximum use is made of the available talent and the resources.

The Arms

SHRIMATI SHEILA KAUL: I wish to inform the hon. Member that are thinking on those lines.

VICE-CHAIRMAN THE (DR. RAFIQ ZAKARIA): The question is:

"That the Bill be passed."

The motion was adopted.

#### THE ARMS (AMENDMENT) RILL. 1981.

THE MINISTER OF STATE IN MINISTRY  $\mathbf{OF}$ HOME AF-FAIRS (SHRI YOGENDRA MAK-WANA): Sir. I beg to move:

"That the Bill further to amend the Arms Act, 1959, be taken into consideration."

श्री शिव चन्द्र शा (बिहार) : श्रीमन्, इसमें हमारा अमेन्डमेन्ट है।

उपसभाध्यक्ष (डा॰ रफीक जकरीया) : ग्रावकी ग्रमेन्डमेन्ट है। बाद में भ्राएगा। You want to speak yourself and you do not want others to speak.

SHRI SHIVA CHANDRA JHA: want them to speak but they don't speak. What can I do?

SHRI YOGENDRA MAKWANA: Sir, may I continue?

THE VICE-CHAIRMAN RAFIQ ZAKARIA): Yes, please.

YOGENDRA MAKWANA: Sir, there is an increasing tendency in the crime situation in the country and the crime is increasing day by day. And the use of the fire arms in crimes is increasing, licensed as well as unlicensed arms. Sir, the Bureau of Police Investigation, Research & Development has made a survey of it and we have noticed that from 1972 to 1977 there is a double increase in the use of fire-arms. From 4.8 per cent for lakh of population in 1972 it has went up to 9.1 per cent for lakh of population in 1977. Now, this is the rate of increase in the crime situation and the use of fire-arms. The incidence of cognizable crimes increased by nearly 17 per cent over the base year of 1972. The increase in crime using fire-arms in the corresponding period was about 29 per cent. Now, the involvement of the unlicensed arms has been on a much larger scale than the licensed arms. But even from 1972 to 1974 the use of licensed arms was up by 22.8 per cent and that of unlicensed arms by 28.6 per cent. In 1974, for every crime with a licensed arm, there were as many as five with unlicensed fire-arms. Therefore, it has become absolutely necessary to come with amendments in the Arms Act, 1959 so that we can make it more stringent and we can check the crimes with the use of licensed as well as unlicensed fire-arms. Some of the amendments which I propose in this Bill are as follows:

Sir, at present there is no ceiling on the possession of the fire-arms. Now, we propose to impose a ceiling of maximum three fire-arms for self-protection, crop protection etc. Another amendment which I propose to bring about is that the present Act stipulates that a report is to be made to the District administration for the sale or transfer of arms and ammunition immediately after the transaction. He has to intimate of the transactionsale, purchase, etc. But there is no time or the Administration to check up whether the licence is a fake licence or a genuine one, whether he is a genuine purchaser or not. So. we are now introducing an intimation of 45 days. Before disposing of the licence or transfer or sale or chase, 45 days' notice should be given so that there will be sufficient time for the authorities to check. Then, Sir, at present a person of 16 years' of age is eligible for the possession of license. Now we are increasing it to 21 years so that the number of licences also will decrease and more mature men will possess the licences. the present Act. .

RAMAKRISHNA SHRI (Karnataka): How do you say that?

SHRI YOGENDRA MAKWANA: Because with age maturity also comes.